

...(ब्यवधान)... यह backlog है। ...(ब्यवधान)... सर, यह backlog है। ...(ब्यवधान)... यह तो दो साल का backlog है। ...(ब्यवधान)... इसलिए, रोज़ दो बिल पूरे करने चाहिए, यह मेरा आग्रह है।

MESSAGE FROM LOK SABHA

The Insolvency and Bankruptcy Code (Amendment) Bill, 2019

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 1st August, 2019, agreed without any amendment to the Insolvency and Bankruptcy Code (Amendment) Bill, 2019, which was passed by Rajya Sabha at its sitting held on the 29th July, 2019."

PROF. MANOJ KUMAR JHA (Bihar): Sir, I have a point of order. Sir, there is a protocol in this House that when the Leader of the House, when the Prime Minister... Let me finish. ...(Interruptions)...

Sir, I saw two very ugly scenes today. One was pertaining to language. Sir, we have suffered a lot since 1960s. Sir, this House must set the bar. When the Leader of the Opposition stands, when the hon. Prime Minister stands...

MR. DEPUTY CHAIRMAN: Please be brief.

PROF. MANOJ KUMAR JHA: We may have difference. It was in that context that I wanted to put my views on record.

MR. DEPUTY CHAIRMAN: Thank you. Now, I move to the Unlawful Activities (Prevention) Amendment Bill, 2019. ...(Interruptions)...

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order. Sir, we have no problem. The House is running. I have a humble request. You run the House, but before you run the House, please look at Rule 37, and, seek the permission to extend the time. Make an announcement and then run the House. That is the *parampara*. Thank you. ...(Interruptions)... You have to do that. Run the House but please do it. ...(Interruptions)...

SHRI GHULAM NABI AZAD: We can sit till 7.00 p.m. today and continue the discussion tomorrow. ...*(Interruptions)*...

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, today, we will continue till item no. 2 is completed. We will dispose of the item no. 2, that is, the Unlawful Activities (Prevention) Amendment Bill, 2019. ...*(Interruptions)*... जब तक वह पूरा नहीं होगा, तब तक हम आज का कामकाज पूरा करेंगे। ...*(व्यवधान)*...

THE MINISTER OF RAILWAYS AND THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): Sir, we will withdraw many of our speakers so that we can do it faster. ...*(Interruptions)*... We will withdraw many of our speakers. ...*(Interruptions)*... We will withdraw many of our speakers and only one person will speak so that we can do it faster. ...*(Interruptions)*...

GOVERNMENT BILLS - *Contd.*

The Unlawful Activities (Prevention) Amendment Bill - 2019

MR. DEPUTY CHAIRMAN: So, let us now move to the Unlawful Activities (Prevention) Amendment Bill, 2019. ...*(Interruptions)*... Shri G. Kishan Reddy to move a motion for consideration of the Unlawful Activities (Prevention) Amendment Bill, 2019. Hon. Minister, please move. ...*(Interruptions)*...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): Sir, I move:

"That the Bill further to amend the Unlawful Activities (Prevention) Act, 1967, as passed by Lok Sabha, be taken into consideration."

MR. DEPUTY CHAIRMAN: Motion moved. There are five Amendments by Shri Elamaram Kareem, Shri Binoy Viswam, Shri Vaiko, Shri K.K. Ragesh and Shri Tiruchi Siva for reference of the Unlawful Activities (Prevention) Amendment Bill, 2019, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha. Members may move the Amendments at this stage without any speech. While moving the Amendments, these Members have to provide the names of the Members who will be on the Select Committee. Shri Elamaram Kareem, are you moving? ...*(Interruptions)*...

SHRI BINOY VISWAM: Sir, I move the. ...*(Interruptions)*...